

- (ix) Proposed certain incentives to doctors/para-medical staff for working in rural areas to cater to the rural health services.
- (x) Worked out financial inputs required. The Government have by and large accepted the basic recommendations of Working Group and embodied them in the Sixth Five year Plan 1980—85 to the extent the same could be accommodated within the existing financial constraints.

Loco Staff arrested under National Security Act

3241. SHRI JYOTIRMOY BOSU: Will the Minister of RAILWAYS be pleased to state:

(a) the number of leaders and workers belonging to the Railway Loco Staff Association detained under the National Security Act on charges of alleged participation in recent mass casual leave movement by the Loco Running Staff, Division-wise ;

(b) what are the charges against each person so detained; and

(c) the reasons why, inspite of categorical assurance by Government that the National Security Act would not be used against 'Legitimate Trade Union Movement' members of the Railway Loco Running Staff Association are being detained under the said Act ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c).As already stated by Minister for Railways in his suo-moto statement made on the floor of the House on 17-2-81 a section of the Loco Running Staff in some areas of the Indian Railways resorted to illegal action

of stopping work by reporting sick en masse.

In accordance with the provisions in Section 3(2) of the National Security Act, 1980, the Central Government or State Government may, if satisfied with respect to any person that, with a view to preventing him from acting in any manner prejudicial to the security of the State or from acting in any manner prejudicial to the maintenance of public order or from acting in any manner prejudicial to the maintenance of supplies and services essential to the community, it is necessary so to do, make an order directing that such a person may be detained under the Act. Railway servants are covered by the statute in common with the public at large. No action was initiated merely because a railway employee happened to be a locoman, or for legitimate trade union activities.

Exploitation by Recruiting Agencies

3242. SHRI RASHEED MASOOD:

SHRI CHHANGUR RAM:

SHRI RAJESH KUMAR SINGH;

SHRI DAULAT RAM SARAN:

SHRI JAGPAL SINGH:

SHRI ASHOK GEHLOT:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware of the functioning of the unscrupulous agencies in the country exploiting the ignorant people on the pretext of recruiting them for jobs in the gulf countries;

(b) if so, whether the Central Government have, at any stage, taken up the matter with the State Governments concerned to check such exploitation by these agencies; and

(c) if so, the reaction of State Governments with regard thereto and the followup action taken by the Central Government in this regard ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Reports of this nature have been received from time to time.

(b) and (c). All complaints of malpractices and exploitation of overseas job seekers by unscrupulous agencies are referred to the appropriate State police authorities for investigation and action. These complaints are investigated by the State Governments. As a result of such action several recruiting agencies and individuals have already been successfully prosecuted. The Government remains in touch with the State Government authorities to follow the progress of these investigations.

Demurrage paid by Railways

3243. **SHRI MOHAMMAD ASRAR AHMED:** Will the Minister of RAILWAYS be pleased to lay a statement showing:

(a) the weight and value of goods imported for use in Indian Railways and the amount of demurrage paid by the Railways on these goods separately at each importing port and harbour in the country during the last three years;

(b) the cases which were responsible for late delivery of imported goods and the payment of demurrage;

(c) whether any assessment was made in any case to ascertain if these demurrages had to be paid on account of wilful or negligent action on the part of Railway authorities or its employees; and

(d) if the assessment was made, the details and particulars of the same separately for each Railway ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

बरेली जंक्शन में सामान बेचने के ठेके

3244. **श्रीमती ऊषा धर्मा :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे सतर्कता विभाग द्वारा की गई जांच-पड़ताल के बाद अनियमितताओं के आधार पर बरेली जंक्शन स्टेशन में कुछ ठेकेदारों के सामान बेचने के ठेके समाप्त कर दिये गये हैं ;

(ख) क्या इस प्रकार समाप्त किया गया ठेका दोबारा उसी ठेकेदार को दिया गया है ;

(ग) यदि हां, तो उसके क्या कारण हैं ;

(घ) क्या इस बारे में किसी संगठन ने कोई ज्ञापन दिया है; और

(ङ) यदि हां, तो उस पर क्या कार्यवाही की गई है ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उपमंत्री (श्री मल्लिकार्जुन) : (क) से (ग) . ठेका समाप्त करने के लिए केवल नोटिस जारी किया गया था । अपील किये जाने तथा कार्य निष्पादन की पुनरीक्षा करने पर, जिसमें सुधार पाया गया था, नोटिस वापिस ले लिया गया ।

(घ) और (ङ). जी हां, । पार्टी ने उपयुक्त उत्तर दे दिया है ।